

G. C. Sheets for U.P.

2761. Shri Vishwa Nath Pandey: Will the Minister of Steel, Mines and Metals be pleased to state:

(a) the total requirement of G. C. Sheets for Uttar Pradesh during 1966-67; and

(b) the quantity allotted and actually supplied to that State during the same period?

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): (a) 26,100 tonnes.

(b) During 1966-67, no allocations of G.C. Sheets were made to any State due to scarcity. 1571 tonnes of G.C. Sheets were despatched to U.P. during 1966-67, against earlier allocations. In addition, 4083 tonnes of Black Corrugated sheets, which could be used in place of Galvanised Corrugated sheets, were despatched to U.P. during 1966-67.

Stainless Steel for U.P.

2762. Shri Vishwa Nath Pandey: Will the Minister of Steel, Mines and Metals be pleased to state:

(a) the requirement of stainless steel for Uttar Pradesh during 1966-67; and

(b) the quantity of stainless steel actually supplied to that State during the same period?

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): (a) and (b). The state-wise requirements of stainless Steel during 1966-67 have not been ascertained, since after the import liberalisation policy was introduced in August, 1966, import licences are to be issued on the basis of the licences issued in the base period. Small-Scale Units are entitled to licences for three times the amount for which they obtained licences in 1964-65, if the unit is engaged in a priority industry; and to twice the amount if the unit is engaged in any other industry.

All-India Joint Conference of Chargemen and Foremen

2763. Shri S. C. Bora: Will the Minister of Railways be pleased to state:

(a) whether he is aware that Chargemen and Foremen of Indian Railways held an All-India Joint Conference in November, 1966 at Delhi;

(b) whether certain Resolutions were passed by them reflecting their demands and the copies of the same were sent to him for his consideration; and

(c) if so, the main demands contained in the Resolution and the action Government propose to take to redress their grievances?

The Minister of Railways (Shri C. M. Poonacha): (a) Yes.

(b) Yes.

(c) The demands related to their scales of pay, recognition of the Association etc.

Government do not see any justification for acceding to these demands.

Continuous Steel Casting Plant at Arakonam

2764. Shri S. K. Sambandham: Will the Minister of Steel, Mines and Metals be pleased to state:

(a) when the proposal for setting up a continuous steel casting plant at Arakonam in Tamiknad was sanctioned; and

(b) the stage at which the matter stands at present?

The Minister of Steel, Mines and Metals (Dr. Chenna Reddy): (a) The Letter of Intent was granted on the 10th February, 1964.

(b) The Madras State Industrial Development Corporation Ltd., have concluded a contract with M/s. Mechinoexport of U.S.S.R. for the supply of equipment and materials on

May 6, 1967. The contract for technical supervision by the Soviet experts during the erection of machinery has also been signed on May 6, 1967. The Detailed Project Report submitted by M/s Machinoexport has been approved subject to some modifications.

Loco running staff on the S. Railway

2765. Shri Nambiar: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a large number of Loco Running Staff particularly Firemen and Khalasis have remained unconfirmed even after 5 to 8 years of service on the Southern Railway;

(b) if so, the reasons therefor;

(c) the steps taken to confirm these categories of workmen,

(d) whether this category of workmen lose their emoluments in calculation of average O.T. and mileage due to this?

The Minister of Railways (Shri C. M. Poonacha): (a) No.

(b) Does not arise.

(c) Confirmations depend on the availability of permanent posts. Necessary steps are taken towards determining such posts based on the worth of charge.

(d) No.

Railway Pay Clerks

2766. Shri Nambiar: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway Pay Clerks are being compelled to be on duty for more than 24 hours continuously by making it imperative on their part not to leave the room where the cash chest is kept during nights after the day's cash payments are made;

(b) whether it is not the practice to lock and seal the Cash Rooms with armed sentry guarding the room during nights; and

(c) the action taken to implement the Hours of Employment Regulations with regard to this Category of employees?

The Minister of Railways (Shri C. M. Poonacha): (a) No.

(b) The practice is to lock and seal the Cash Rooms with armed sentries guarding

(c) Pay clerks on Railways are already governed by the provisions of Hours of Employment Regulations

Concentration of Economic Power in Private Sector

2767. Shri Shiva Chandra Jha: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether it is not a fact that both the Mahalanobis Committee's Report and the Monopolies Commission's Report pointed out that there has been tremendous concentration of economic power in the private sector since the launching of the Five Year Plans; and

(b) if so, the action taken to curb the concentration process?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) The two Reports indicate various facts of concentration of economic power in private sector.

The Mahalanobis Committee on Distribution of Income and Levels of Living found that, despite all the countervailing measures taken by the State, "concentration of economic power in the private sector is more than what could be justified as necessary on functional grounds."

The majority report of the Monopolies Inquiry Commission has referred to two types of concentration, termed by them as "industry-wise or product-wise" concentration and "country-wise" concentration. In regard to the former, the Commission found that in respect of a number of products, such